

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CORAM

Shri S. Vijayaraghavan  
Hon'ble Member (T)

Ms. Manorama Kumari  
Hon'ble Member (J)

T.P.No. 68 of 2017  
[Company Petition No. 1114 of 2016]  
[Connected with Company Application No. 740 of 2016]

In the matter of: The Companies Act, 1956;

And

In the matter of: An application under Section 391(2) to 394 of the  
said Act;

And

In the matter of:

1. Tristar Finvest Private Limited, a Company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at Bikaner Building, 8/1, Lalbazar Street, Room No. 3, Mezannine Floor, Kolkata 700001, in the State of West Bengal, within the aforesaid jurisdiction.

Transferee Company

And

2. RSP Securities Private Limited, a Company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at Bikaner Building, 8/1, Lalbazar Street, Room No. 3,

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Mezannine Floor, Kolkata 700001, in the State of West Bengal,  
within the aforesaid jurisdiction.

Transferor Company

And

In the matter of:

1. Tristar Finvest Private Limited;
2. RSP Securities Private Limited;

... Petitioners

Counsels on Record

- |                                   |   |  |
|-----------------------------------|---|--|
| 1. Mr. Kuldip Mullick, Advocate   | ] | For the Petitioners                      |
| 2. Mr. Sanjay Yadav, Dy. Director | ] | For Regional Director, Eastern<br>Region |

Date of Pronouncing the order : 26-5-2012

### ORDER

S. Vijayaraghavan, Member (Technical)

This is an application under Section 391(2) and Section 394 of the  
Companies Act, 1956 praying for dissolution without winding up of the  
Transferor Company, namely, RSP Securities Private Limited.

The matter was reserved for order. However, it is seen from the papers submitted by the applicants that the reply from the Regional Director, Eastern Region, representing the Central Government and observations from I.T. authorities have not been made available. Hence, the applicant is requested to submit the same, if available, through a supplementary affidavit and in case papers are not available the same may be pursued with the concerned authorities.

*The case may be listed on 11-7-2017.*

*Sd/-*  
(Manorama Kumari)  
Member (Judicial)

*Sd/-*  
(S. Vijayaraghavan)  
Member (Technical)

Signed on this, the *26th* day of *May*, 2017.